

29

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A.No.1553/95.

Date of order : 3-4-1996.

Between

1. N.Mathaih
2. Ch. Lazar
3. G.Srinivasan
4. B.Salman
5. B.Venkata Ratnam
6. P.Rama Rattaiah
7. G.Suryanarayana
8. Sk. Sidda Sharief
9. V.Ramachandra Rao

.. Applicants

And

1. Railway Employees' Coop. Credit Society Ltd.,
Reptd. by its Secretary,
Park Town, Madras-600003.
2. Chief Personnel Officer,
S.C.Rly., Rail Nilayam,
Secunderabad.
3. Sr. Divl. Personnel
Officer, S.C.Rly.,
Vijaywada.

.. Respondents

Counsel for the Applicants .. Shri P.Krishna Reddy

Counsel for Respondent No.1 .. Shri S.Narasimhan

Counsel for Respondents 2&3 .. Shri C.V.Malla Reddy, SC for Rlys

C O R A M

Hon'ble Shri Justice M.G.Chaudhari : Vice-Chairman

Hon'ble Shri R.Rangarajan : Member (A)

Order

(Per Hon'ble Shri Justice M.G.Chaudhari : Vice-Chairman)

After hearing the learned counsel for the Applicants as well as Shri S.Narasimhan, learned counsel for Respondent No.1 and Shri C.V.Malla Reddy for the official Respondents, we are of the opinion that the order as was passed earlier does not cause any prejudice to the Respondent No.1 and deserves to be maintained. Accordingly the following order is passed.

2. The O.A. is disposed of in terms of the order dt.18.12.95. Although the instant order is being passed in terms of the said order, this will be treated as a fresh order ~~in terms of~~ [redacted] para 2 to para 4 of the earlier order. We are, however, modifying the direction as was earlier given. We hereby order that the Chairman of RI Society shall take a decision in terms of the directions contained in the order in para 4 of the earlier order which shall be now read as part of the instant order within a period of four weeks from the date of receipt of copy of this order. It is left open to the Chairman to take such decision as he considers suitable in the matter. If either the Applicants or any of them or the Respondent No.1 and for that matter the official Respondents is aggrieved by the decision of the Chairman it will be open to the parties to adopt such legal remedies to challenge the decision as it will be in accordance with the law. We restore the order to the effect that pending consideration of the matter by the Chairman of RI Society the impugned recovery in regard to the alleged TV loans from the salary of the Applicants shall stand stayed. This order shall be read in continuation of the earlier interim order.

3. The instant O.A., however, stands finally disposed of.

M
(R.Rangarajan)
Member (A).

M.G.Chaudhari
(M.G.Chaudhari)
Vice-Chairman.

Dated: 3-4-1996.
Open Court dictation.

br.

Amrit Singh
Deputy Registrar (D) ce

M.A.106/96 and MA 106/96
and O.A.1553/95.



To

1. The Chief Personnel Officer, SC Rly,
 Railnilayam, Secunderabad.
2. The Senior Divisional Personnel
 Officer, SC Rly, Vijayawada.
3. One copy to Mr.S.Narasimhan, Advocate, CAT.Hyd.
4. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
5. One copy to Mr.C.V.Malla Reddy, SC for Rlys. CAT.Hyd.
6. The Secretary, Railway Employees' Co-op Credit Society Ltd.,
 Park Town, Madras-3.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

pwm.

15/5/96
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI
VICE-CHAIRMAN

AND

R. Ranga Raju,
THE HON'BLE MR. H. RAJENDRA PRASAD, M(A)

Dated: 3-4-1996

~~ORDER/JUDGMENT~~

M.A/R.A/C.A.No.

106/96 & MA 107/96

in

O.A.No.

1553/95

T.A.No.

(w.p.)

Admitted and Interim Directions
issued.

Allowed. (A Restored and)

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

प्रेषण/DESPATCH

- 9 MAY 1996

हैदराबाद आयोगीठ
HYDERABAD BENCH